

CBI No. 110/19

CBI VS. V. K. MAHESHWARI

25.08.2020.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

None for accused no. 4.

Today the matter is fixed for consideration.

Out of arrayed accused, only accused no. 4 M/s. Ratan Exports and Industries is facing trial in the Court. On the last date of hearing i.e. 05.03.2020, it was informed by Ld. Counsel for A-4 that a petition challenging the order of charge against the company has been filed before Hon'ble High Court, wherein the Court has decided to stay the proceedings and the matter was listed before the Hon'ble High Court of Delhi for 16.07.2020, but today none has appeared on behalf of accused no. 4.

Let the matter be put up for consideration on **16.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the accused. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/25.08.2020

CBI No. 116/19

CBI VS. RAJMAL KHOKHAR

25.08.2020.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

Sh. Sanjay Mann, Ld. Counsel for accused.

Matter is at the stage of final arguments.

Today the matter was fixed for addressing the further arguments in rebuttal by the Ld. Counsel for accused.

Further rebuttal arguments advanced by Ld. Counsel for accused.

Written arguments filed by Ld. Counsel for accused Rajmal Khokhar through email. Reader is directed to supply the copy of the same to Ld. PP for CBI on his email address.

Let the matter be fixed for further arguments / clarifications if any on

05.09.2020.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/25.08.2020